

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

IN THE MATTER OF:

DBS Bank Ltd.

Vs

Edu Smart Service Pvt. Ltd.

(IB)-102(PB)/2017

.... APPLICANT / PETITIONER

.... RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Coram:

Order delivered on 19.01.2018

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the ICICI

**Mr. Krishnendu Datta, Ms. Padmaja Kaul,
Ms. Nayan Agarwal, Ms. Vishakha Gupta
Advocates**

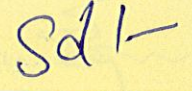
For the COC

**Mr. Ajay K. Jain, Mr. Atanu Mukhrjee,
Mr. Yash Karan Jain, Advocates**

ORDER

In order to await the pronouncement of order in connected application, hearing is deferred to 22nd January, 2018.


(M. M. KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)